

(c) whether there is any proposal for the development and improvement of the Sundarban areas?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) and (b). Investigations on the Ganga Barrage are in progress.

(c) Yes.

डीजल तेल के प्रयोग के लिये आविष्कार  
\*१३२४ श्री बलवन्त सिंह सहता :  
क्या वाणिज्य तथा उद्योग मंत्री यह बताने  
की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान में उदयपुर के एक व्यक्ति ने एक ऐसे यंत्रस का आविष्कार किया है जिससे पेट्रोल से चलने वाली गाड़ियां, डीजल तेल से चल सकेंगी;

(ख) यदि हां, तो आविष्कार किस प्रकार का है तथा आविष्कर्ता का नाम क्या है;

(ग) क्या सरकार ने इस विषय में कोई जांच की है; और

(घ) यदि हां, तो क्या मालूम हुआ ?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). It is understood that one Thakur Mangal Singh of Udaipur has invented such an apparatus for which he has taken out a patent. A full description of the apparatus is given in the specification relating to patent No. 43047 dated the 1st May 1950 which has been printed and is on sale with the Manager of Publications, Civil Lines, Delhi.

(c) and (d). Government have examined the scheme but found that as it is, it is not a practical proposition.

ALL-INDIA HANDLOOM WEEK

\*1325. **Shri Muniswamy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Standing Committee of the All-India Handloom Board has recommended to the Government of India the observance of an All-India Handloom Week early in 1954;

(b) if so, whether Government have accepted the recommendation; and

(c) whether it is a fact that the All-India Handloom Board is considering a scheme to start a Central Co-operative Organisation to promote Inter-State marketing of Handloom fabrics?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) to (c). The answer is in the affirmative.

EVACUEE AGRICULTURAL LAND

\*1326. **Shri Ram Dass:** (a) Will the Minister of Rehabilitation be pleased to state whether all the evacuee agricultural land both urban and rural has been allotted to displaced persons?

(b) If not, what are the reasons?

(c) How much rural and urban land is yet available for allotment?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) to (c). As a rule, evacuee agricultural lands, except where there were sitting tenants, were allotted to displaced persons under temporary lease or quasi-permanent allotment. Where displaced persons were not forthcoming, such lands were allotted to non-displaced persons. After the verification of the claims for the lands left in Pakistan, it has now become possible to adjust the allotments against the lands left in Pakistan. One of the conditions of temporary allotment was that the allottee should personally cultivate the land. It has now been found that many of these allottees are not cultivating the lands and have let them out to others. As a result of scrutiny, lands allotted to non-displaced persons and to displaced persons who have failed to cultivate the land, are now becoming available for allotment. In Punjab and Pepsu, the allottees did